

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION 1329/2024**

**IN THE MATTER OF:**

ABDUL QADIR

.... PETITIONER

**VERSUS**

STATE OF UTTAR PRADESH & ORS.

.... RESPONDENTS

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THROUGH:

*Somesh*

**SOMESH TIWARI**  
**COUNSELS FOR THE RESPONDENT NO.04**  
**VARDHARMA CHAMBERS**

11&11A, Golf Apartments, Golf Links, New  
Delhi – 110003

Ph: 99360 84179

Email: [vardharma@gmail.com](mailto:vardharma@gmail.com)

PLACE: New Delhi

DATE: 03.02.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION 1329/2024**

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ABDUL QADIR

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**VERSUS**

STATE OF UTTAR PRADESH & ORS.

.... RESPONDENTS

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4 AGRA  
DEVELOPMENT AUTHORITY TO THE ORIGINAL APPLICATION.**

Krishan Kumar Bansala, aged about 59 years working as Prabhari Pravartan, Agra Development Authority having registered office at Jaipur House Agra do hereby state on solemn affirmation as under:

1. That the Deponent is currently posted as Adhikshan Abhiyanta and is duly authorized and competent to sign the captioned affidavit. That the Answering Respondent is the Respondent No. 4 in the present above stated matter and is being well conversant with the facts of the present case and is deposing herein below.

*[Handwritten Signature]*

*C-84/2025*  
*31/01/2025*

NOTARIAL  
RAMVIR SINGH  
R. No. 4192/07  
District, AGRA  
GOVERNMENT OF INDIA

NOTARIAL  
RAMVIR SINGH  
R. No. 4192/07  
District, AGRA  
GOVERNMENT OF INDIA

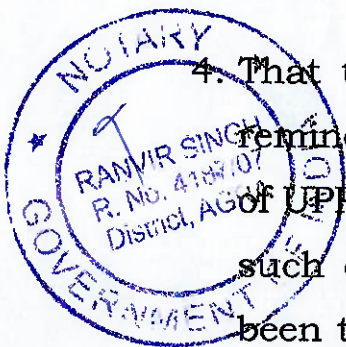
NOTARIAL

2. That the Deponent has read the contents of the Original Application and he is thereafter giving the reply to the averments made in the Application, however before giving the reply to the contents of the Original Application, the factual matrix is stated below:-

**PRELIMINARY OBJECTIONS:**

3. That the captioned Original Application bearing No. 1329/2024 was filed by the Applicant alleging illegal running of footwear manufacturing factory by Respondent no.5 in the residential colony of Azad Nagar, Khandari, District Agra, Uttar Pradesh. Further it was stated by the Applicant that factory being operated by Respondent no.5 neither have any permission like Consent to Operate under the Water Act and Air Act from the UPPCB and nor have any approval from the Answering Respondent herein to operate in a residential area.

4. That the Applicant stated that vide letter dated 04.04.2024 reminded the Answering Respondent about the aforesaid letter of UPPCB dated 11.03.2024. It was further alleged that despite such directions and representations, no concrete steps have been taken either by UPPCB or by the Answering Respondent to close the illegally running Unit in a residential area. That on the subsequent complaints by the Applicant, the UPPCB again



*[Handwritten signature]*

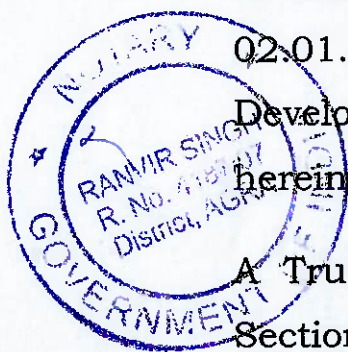
vide letter dated 06.08.2024, while referring the aforesaid letter dated 11.03.2024, wrote to the Answering Respondent to take necessary steps against the Respondent Unit.

5. It is humbly submitted by the Answering Respondent that upon receiving the complaint, a spot inspection was promptly conducted by the Engineers of Hariparwat Ward - 3, Agra. Consequently, a Show Cause Notice No. NFH3/VC/14/23-24 dated 02.01.2024 under Section 27(1) of the U.P. Urban Planning & Development Act 1973 was issued to Shri Kamal Ahmad for operating an illegal and unauthorized shoe manufacturing factory in a residential area without any approvals. Furthermore, a Show Cause Notice under Section 28A (1) of the U.P. Urban Planning & Development Act 1973 was issued to Shri Kamal Ahmad before sealing the premises.

A True and Translated Copy of Inspection Report submitted by concerned Junior Engineer of Hariparwat Ward -3, Agra on 29.12.2023 is annexed herein and marked as **Annexure -1**.

A True and Translated Copy of Show Cause Notice dated 02.01.2024 under Section 27(1) of the U.P. Urban Planning & Development Act 1973 issued to Respondent No. 6 is annexed herein and marked as **Annexure-2**.

A True and Translated Copy of Show Cause Notice under Section 28 - A(1) of U.P Urban Planning and Development Act



1973 before sealing the premises is annexed herein and marked as **Annexure-3**.

6. It is alleged by the Applicant that the Answering Respondent did not take any action against the unauthorized shoe manufacturing factory of Respondent no. 5 running in residential area of Azad Nagar, Khandari, Agra. It is submitted that upon receipt of the complaints, the Junior Engineer of Respondent No. 4, Agra Development Authority, conducted an inspection. That during the inspection, it was found that a two-storied building, approximately 200 square yards in size, located at plot no. 6C/5/5/1, Hariparwat Ward - 3, Jail Road, Agra, was in existence and a shoe factory was being operated on the premises. That Shri Kamal Ahmad, Respondent No. 6, was unable to produce a sanctioned plan for the construction or provide any authorization for the operation of the shoe factory in the residential area.
7. It is further submitted that the U.P. Commission for Minorities Lucknow issued Summon to the Vice- Chairman of Agra Development Authority, Agra under Section 9(3) of U.P. Minorities Commission Act 1994 vide letter no. 62-  
 ३३९/३०३/२०२४-सा०-(०२)६४/२०२४ dated 30.05.2024 vide which direction were given to the Respondent No. 4 Agra Development Authority, Agra to stay the proceedings on Show Cause Notices No. 339/D/A.N./23-24, 340/D/A.N./24-25 and 342/D/A.N./24-25 issued against the Respondent No. 6 by



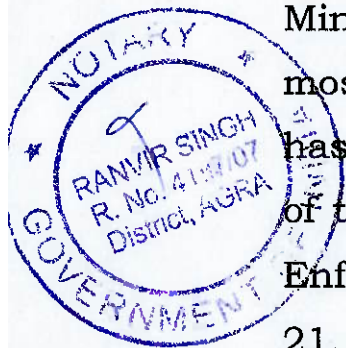
*[Handwritten signature]*

the Answering Respondent till further orders. Relevant translated portion of para no. 6 of the aforesaid letter of the Ld. Minority Commission is reproduced hereunder in verbatim :

***“6. Till the time the matter is pending in the Hon’ble Commission, it is recommended to defer the proceedings on the Show Cause Notice No. 339/D/A.N./23-24, 340/D/A.N./24-25 and 342/D/A.N./24-25 issues to the applicant from your office till further orders”***

A True and Translated copy of Summons dated 30.05.2024 issued by U.P. Commission for Minorities Lucknow to Vice-Chairman of Agra Development Authority, Agra under Section 9(3) of U.P. Minorities Commission Act 1994 is annexed herein and marked as **Annexure-4**.

8. That the officer of the Answering Respondent in compliance of the above mentioned Summon appeared before the Ld. Minorities Commission, Lucknow on 11.06.2024. That it is most imperative to note that the Ld. Minorities Commission has vacated its order/ directions concerning paragraph no. 6 of the summons dated 30.05.2024. Accordingly, the Incharge Enforcement of Agra Development Authority sent a letter dated 21.11.2024 by registered post to the Secretary, U.P. Commission for Minorities, Indira Bhawan, Lucknow, seeking

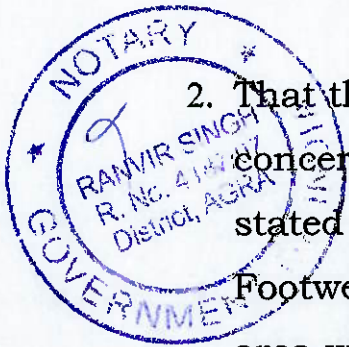


*[Handwritten signature]*

an update on the status of the matter. It is submitted that the update on the matter was requested so that further necessary actions under the provisions of the U.P. Urban Planning & Development Act 1973 can be initiated to address the complaints received by the office of the Answering Respondent. A True and Translated Copy of letter dated 21.11.2024 sent by Incharge Enforcement of Agra Development Authority to Secretary, U.P. Commission for Minorities, Indira Bhawan, Lucknow is annexed herein and marked as **Annexure - 5**.

**PARAWISE REPLY:**

1. That the contents of Para 1 and Para 2 of the O.A. need no reply being matter of records, however it is submitted that Respondent no. 5 M/s Foot Fashion Overseas is a Footwear Manufacturing Factory located at (1) khasra no. 304/2 and also at (2) khasra no. 280/1 Sarjepur Infrant of turning point of Gali No. 4, Azad Nagar, Khandari, Agra are running in residential area without any sanction of the map of the said building.

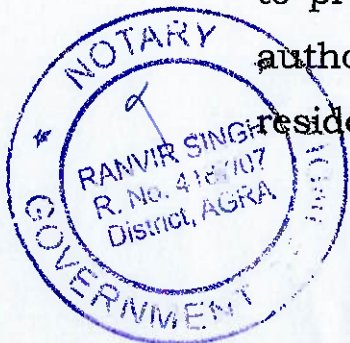


2. That the contents of Para 3 of the O.A. need no reply being not concerned with the Answering Respondent, however it is stated that Respondent no. 5 M/s Foot Fashion Overseas is a Footwear Manufacturing Factory are running in residential area without any sanction of the map of the said building and

*[Handwritten signature]*

upon receiving the complaint, a spot inspection was promptly conducted by the Engineers of Hariparwat Ward - 3, Agra. Consequently, Show Cause Notice No. NFH3/VC/14/24-25 under Section 27(1) of the U.P. Urban Planning & Development Act 1973 was issued to Shri Kamal Ahmad for operating an illegal and unauthorized shoe manufacturing factory in a residential area without approved mapping. Furthermore, a Show Cause Notice under Section 28A (1) of the U.P. Urban Planning & Development Act 1973 was issued to Shri Kamal Ahmad before sealing the premises.

3. That the contents of Para 4 of the O.A is wrong and denied being false. It is submitted that the Answering Respondent upon receipt of the complaints, the Junior Engineer of Respondent No. 4, Agra Development Authority, conducted an inspection of the offending construction. During the inspection, it was found that a two-storied building, approximately 200 square yards in size, located at plot no. 6C/5/5/1, Hariparwat Ward - 3, Jail Road, Agra, was in existence and a shoe factory was being operated on the premises. Shri Kamal Ahmad, Respondent No. 6, was unable to produce a sanctioned plan for the construction or provide authorization for the operation of the shoe factory in the residential area.



4. That the contents of Para 5 and Para 6 of the O.A need no reply being not concerned with the Answering Respondent, if any contrary then the Answering Respondent deny the same in toto.
5. That the contents of Para 7 of the O.A. need no reply being matter of records, if any contrary then Answering Respondent deny the same in toto.
6. That the contents of Para 8 and Para 9 of the O.A are wrong and denied being misconceived and misleading. It is submitted that upon receipt of the complaints, the Junior Engineer of Respondent No. 4, Agra Development Authority, conducted an inspection of the offending construction. During the inspection, it was found that a two-storied building, approximately 200 square yards in size, located at plot no. 6C/5/5/1, Hariparwat Ward - 3, Jail Road, Agra, was in existence and a shoe factory was being operated on the premises. Shri Kamal Ahmad, Respondent No. 6, was unable to produce a sanctioned plan for the construction or provide authorization for the operation of the shoe factory in the residential area. Thereafter, the Hon'ble U.P. Commission for Minorities Lucknow issued summon to the Vice- Chairman of Agra Development Authority, Agra under Section 9(3) of U.P. Minorities Commission Act 1994 vide letter no. 62-सम्पन/असं03आ0/2024-सा0-(02)64/2024 dated 30.05.2024 vide

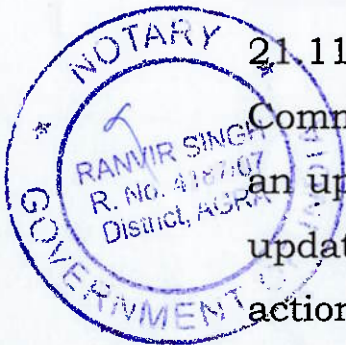


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which direction were given to the Respondent No. 4 Agra Development Authority, Agra to defer the proceedings on Show Cause Notices No. 339/D/A.N./23-24, 340/D/A.N./24-25 and 342/D/A.N./24-25 issued against the Respondent No. 6 by Answering Respondent till further orders. Relevant translated portion of para no. 6 of the aforesaid letter of Minority Commission is reproduced hereunder in verbatim :

***“6. Till the time the matter is pending in the Hon’ble Commission, it is recommended to defer the proceedings on the Show Cause Notice No. 339/D/A.N./23-24, 340/D/A.N./24-25 and 342/D/A.N./24-25 issues to the applicant from your office till further orders”***

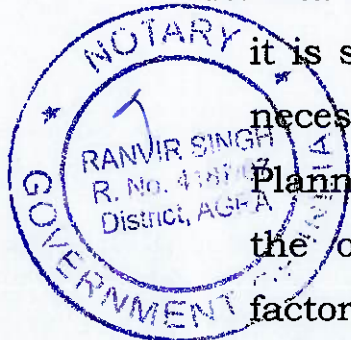
That the officer of the Answering Respondent in compliance of the above mentioned Summon appeared before the Ld. Minorities Commission, Lucknow on 11.06.2024. That it is most imperative to note that the Ld. Minorities Commission has vacated its order/ directions concerning paragraph no. 6 of the summons dated 30.05.2024. Accordingly, the Incharge Enforcement of Agra Development Authority sent a letter dated 21.11.2024 by registered post to the Secretary, U.P. Commission for Minorities, Indira Bhawan, Lucknow, seeking an update on the status of the matter. It is submitted that the update on the matter was requested so that further necessary actions under the provisions of the U.P. Urban Planning &



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Development Act 1973 can be initiated to address the complaints received by the office of the Answering Respondent. It is submitted that the further actions would be initiated as per provisions of the law immediately upon receipt of the directions/orders in the matter from Secretary Commission for Minorities, Indira Bhawan, Lucknow.

7. That the contents of Para 10 of the O.A need no reply being not concerned with the Answering Respondent, if any contrary then the Answering Respondent deny the same in toto.
8. That the contents of Para 11 and 12 of the O.A is wrong, false and hence denied, the reply to the said Para has already been given in Para 6 above, if any contrary then the Answering Respondent denies the same in toto.
9. That the contents of Para 13 to Para 16 of the O.A need no reply being not concerned with the Answering Respondent, if any contrary then the Answering Respondent deny the same in toto.
10. That the contents of Para 17 of the O.A need no reply, however it is stated by the Answering Respondent herein that that all necessary actions as per provisions contained in U.P. Urban Planning & Development Act 1973 would be initiated against the offending construction and unlawful running of shoe factory by Respondent No. 6 Kamal Ahmad in residential area



*R*

of Azad Nagar, Khandari, Agra immediately upon receipt directions/orders from the Secretary U.P. Commission for Minorities, Indira Bhawan, Lucknow.

11. That considering the averment made in above Paras, it is respectfully submitted that this Hon'ble Tribunal may kindly dismiss the present Original Application of the Applicant as against the Respondent no. 4 and it is also submitted that the grounds taken by the Applicant are the repetitions of earlier paragraphs and as such these are untenable in the eyes of law and as such the O.A. being devoid of merits is liable to be dismissed.

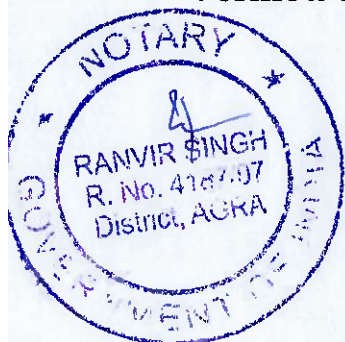
In view of the facts/contentions and submission set in present Reply Affidavit, the Answering Respondent No. 4 prays that this Hon'ble Tribunal may be pleased to dismiss the present Original Application as prayed therein.

  
**DEPONENT**

### VERIFICATION

I, the above-mentioned Deponent, do hereby verify that the contents of the above Affidavit and the Annexure herewith are true and correct to the best of knowledge, no part of its false and nothing material has been concealed therefrom.

Verified at Civil Court, Agra on this day of 31st Jan, of 2025.



No. 84  
Explained to Shri: Kalyan Kumar Bansal  
The deponent who solemnly affirms  
On Oath on 31.01.2025 at AMPV  
Identified By Shri: [Signature]

  
**DEPONENT**

RANVIR SINGH

31/01/2025

14

## आगरा विकास प्राधिकरण

## नोटिस रेपोर्टिंग फॉर्म

नयायालय उत्तर प्रदेश नगर योजना एवं विकास अधि० / अधिशासी अधिकारी आर०बी०ओ० / सहायक अभियंता

श्री/श्रीमती/सुश्री कमाल अहमद पिता / पति नामालूम ने Mohalla, हरीपर्वत तृतीय हरीपर्वत तृतीय जेल  
रोड 6सी/5/5/1 282003, आगरा में अनाधिकृत निर्माण कर लिया है/कर रहे हैं।

अतः उत्तर प्रदेश नगर एवं विकास अधिनियम, 1973 की धारा 27(1) के अंतर्गत विकास कार्य रोकने के नोटिस जारी करने के आदेश एवं संलग्न नोटिस पर हस्ताक्षर करने की कृपा करें।

अनाधिकृत निर्माण का विवरण :-

स्थल पर लगभग 200 वर्गगज में 2 मंजिल भवन निर्मित है। भवन में जूता फैक्ट्री संचालित की जा रही है। स्थल पर कोई स्वीकृति नहीं दिखाई गई।

उत्तर : 0

दक्षिण : 0

पूरब : 0

पश्चिम : 0

Form 2 :

## आगरा विकास प्राधिकरण

(कृपया नियम 7 देखें)

विकास क्षेत्र में अनाधिकृत निर्माण

के सम्बन्ध में प्रतिवेदन



- निर्माण कार्य आरम्भ करने का संभावित दिनांक n
- दिनांक जब पता लगा 29/12/2023

- स्थान 6सी/5/5/1, आजाद नगर, गली नं०-5 के सामने, जेल रोड, वार्ड हरीपर्वत-3, आगरा।
- आरम्भ किए गए निर्माण का विवरण

स्थल पर लगभग 200 वर्गगज में 2 मंजिल भवन निर्मित है। भवन में जूता फैक्ट्री संचालित की जा रही है। स्थल पर कोई स्वीकृति नहीं दिखाई गई।

- पट्टेदार या निर्माण का नाम कमाल अहमद
- पता 6सी/5/5/1, आजाद नगर, गली नं०-5 के सामने, जेल रोड, वार्ड हरीपर्वत-3, आगरा।
- प्रस्तावित कार्यवाही अधिनियम की धारा-27 के अन्तर्गत।
- प्रतिवेदन करने वाले का पदनाम सहित उसकी सिफ़ारिश अवर अभियन्ता शिकायत के आधार पर.

आज्ञा .....

सूचना देने वाले के हस्ताक्षर

नोट :- यदि नोटिस उत्तर प्रदेश नगर योजना और विकास अधिनियम 1973 की धारा 27 की उपधारा (1) के परंतु उक्त के अधीन जारी करना हो तो नोटिस हस्ताक्षर करने के लिए संलग्न किया जाना चाहिए और नोटिस तामील के बेचने की दशा में नोटिस को स्थल पर चिपकाने के लिए आज्ञा लेनी चाहिए।



- Tentative Date of commencement of construction work -  
Date when came to know- 29.12.2023
- Place - 6C/5/5/1, Azad Nagar, In front of Gali No.5, Ward Hari Parvat-3, Agra
- Particulars of construction commenced -  
Two storey building has constructed at the site admeasuring 200 sq. yards. In the building shoe factory is being run. No permission has shown at the site.
- Name of Lease Holder or Construction  
Kamal Ahmad
- Address - 6C/5/5/1, Azad Nagar, In front of Gali No.5, Jail Road, Ward Hari Parvat-3, Agra.
- Proposed action under section 27 of the Acct
- Designation of person who represented along with his recommendation  
On the basis of Junior Engineer's complaint.

Sd\ -  
29.12.2023  
Informant

Order -

NOTE : If the notice is to be issued under sub-section (1) of section 27 of Uttar Pradesh Urban Project and Development Acct, 1973, then notice should be enclosed to sign it and in the event of sale of notice served, permission should be obtained for pasting notice at the site.

*Shivani*

**TRUE COPY**



# 15 न्यायालय सक्षम प्राधिकारी

Annexure - 99  
Annexure - 2

आगरा विकास प्राधिकरण।  
जयपुर हाउस, आगरा उत्तर प्रदेश।  
प्रपत्र- (ब)  
(कृपया विनियम 8 देखिये)

## कारण बताओ नोटिस

दिनांक:- 02/01/2024

प्रेषण दिनांक 02/01/2024

वाद संख्या:- ADA/ANI/2023/0001039

प्रेषण संख्या ADA/DSP/0001471

MH3/VE/14/23-24

आगरा विकास प्राधिकरण बनाम कमाल अहमद

भूखण्ड सं0 6सी/5/5/1, हरीपर्वत तृतीय, हरीपर्वत तृतीय, जेल रोड, आगरा

उत्तर प्रदेश नगर योजना और विकास अधिनियम 1973 की धारा-27 की उपधारा (1) के अधीन नोटिस :

उत्तर प्रदेश नगर योजना और विकास अधिनियम 1973 की धारा-14 एवं धारा-15 के आदेशानुसार विकास प्राधिकरण की अनुज्ञा प्राप्त किए बिना 6सी/5/5/1, आजाद नगर, गली नं0-5 के सामने, जेल रोड, वार्ड हरीपर्वत-3, आगरा। पर स्थित भवन का जिसमें

स्थल पर लगभग 200 वर्गगज में 2 मंजिल भवन निर्मित है। भवन में जूता फैक्ट्री संचालित की जा रही है। स्थल पर कोई स्वीकृति नहीं दिखाई गई।

है।

अतएव आपसे यह अपेक्षा की जाती है कि सक्षम प्राधिकारी विकास प्राधिकरण आगरा कार्यालय में दिनांक 09/01/2024 को दोपहर 12 बजे यह बताएं कि पूर्विक निर्माण कान्सट्रक्शन को गिरा देने का आदेश क्यों न दिया जाए।

आप स्वयं अथवा अपने यथाविधि प्राधिकृत अधिकर्ता द्वारा उपस्थिति हो सकते हैं और लिखित बयान भी दे सकते हैं।

टिप्पणी :- आपका ध्यान उक्त अधिनियम की धारा 26 (1) की ओर भी दिलाया जाता है जिसके अधीन आप उक्त अधिनियम की धारा 14 के तहत विकास प्राधिकरण की अनुज्ञा के बिना निर्माण कार्य करने के लिए बर्ष दण्ड के भागी हो सकते हैं। जो 50,000 /- रु० (रूपया 50 हजार) तक हो सकता है और जारी रहने वाले अपराध की दशा में, अतिरिक्त जुर्माना जो उस प्रत्येक दिन के लिए, जिसके दौरान ऐसा अपराध उसके अपराध के प्रथम बार कारित किए जाने हेतु के लिए दोष सिद्ध ठहराया जाने के बाद, जारी हो रु० - 2,500/- तक हो सकेगा, दंडनीय होगा।

सक्षम प्राधिकारी

आगरा विकास प्राधिकरण:

EU614349931IN IVR:6985614369931  
SP BHOGIPURA SO <282010>  
Counter No:1,08/01/2024,13:13  
To:KAMAL AHMAD,,  
PIN:202002, SANJAY PLACE SO  
From:ADA,,  
Wt:20gms  
Amt:17.70(Cash)Tax:2.70  
(Track on www.indiapost.gov.in)



EU6  
C  
-



Handwritten signature or mark.

Court of Competent Authority  
Agra Development Authority  
Jaipur House, Agra (U.P.)

DOCUMENT-(G)  
(Please see Regulation 8)

SHOW CAUSE NOTICE

Dated : 02.01.2024  
Dispatch Date : 02.01.2024

Case No.ADA/ANI/2023/0001039  
Dispatch No.ADA/DSP/0001471

Agra Development Authority Vs. Kamal Ahmad  
Plot No.6C/5/5/1, Hari Parvat Third, Jail Road, Agra

Notice under sub-section 1 of section 27 of  
Uttar Pradesh Urban Project and Development  
Act, 1973.

As per order under sections 14 and 15 of Uttar  
Pradesh Urban Project and Development Act,  
1973, without obtaining permission from  
Development Authority for the building situated  
at 6C/5/5/1, Azad Nagar, In front of Gali No.5,  
Jail Road, Ward Hari Parvat-3, wherein –  
two storey building has constructed at the site  
admeasuring 200 sq. yards and a shoe factory  
is being run there. No permission at the site  
has shown.

Therefore, it is expected from you that appear before the Competent Authority of Agra office on 09.01.2024 at 12Noon and explain that as to why not the order for demolition of construction is not passed?

You can appear yourself or through your duly authorized representative or can give written statement as well.

REMARK - Your attention is also attracted towards section 26(1) of the said Act, under which, under section 14 of the said Act, you could be entitled for penalty for carrying construction work without the permission of Development Authority, which could be upto Rs.50,000.00 (Rupees Fifty Thousand Only) and in the event of offence keep continuing, additional fine shall be punishable, which would be imposed after conviction against the said each day for committing offence first time, which could be upto Rs.2,500.00.

Sd\ -  
Competent Authority  
Agra Development Authority

*Shivani*

**TRUE COPY**



कार्यालय 18वर्तन अनुभाग  
आगरा विकास प्राधिकरण, आगरा।

Annexure - 2

पत्रांक :- 339/जी/अ.नि./23-24

दिनांक:- 17/5/2024

धारा-28 'क' (1) के अन्तर्गत सील से पूर्व कारण बताओं नोटिस

प्रेषक,

प्रभारी प्रवर्तन,  
आगरा विकास प्राधिकरण,  
आगरा।

सेवा में,

श्री कमाल अहमद  
भूखण्ड संख्या-302, हरीपर्वत तृतीय,  
आजाद नगर, आगरा।

17/5/24  
13/5/24  
340/1/24  
341/1/24

विषय:- वाद संख्या-एन0एफ0एच0-3/वी0सी0/22/2023-24 के सम्बन्ध में।

महोदय,

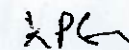
कृपया उपरोक्त वाद विषयक आप द्वारा स्थल पर लगभग 500 वर्गगज के भूखण्ड पर पूर्व निर्मित भवन में मार्केट एवं फ़ैक्ट्री का संचालन किये जाने एवं स्थल पर कोई स्वीकृति नहीं दिखाये जाने पर निर्माण के विरुद्ध उ0प्र0 नगर योजना एवं विकास अधिनियम-1973 की धारा-27 के अन्तर्गत कारण बताओ नोटिस दिनांक 13.02.2024 को प्रेषित कर तामील कराया गया। इस संबंध में दिपक्षी को सुनवाई का अवसर प्रदान करते हुये दिनांक 26.02.2024 व 05.03.2024 नियत की गयी। नियत तिथि व समय पर आप उपस्थित नहीं हुये और न ही स्थल पर निर्मित भवन की स्वीकृति के संबंध में कोई साक्ष्य/अभिलेख प्रस्तुत किये गये है।

अतः आपको निर्देशित किया जाता है कि स्थल पर विद्यमान निर्माण एवं संचालित गतिविधि की स्वीकृति से संबंधित साक्ष्य/अभिलेख सहित अपना पक्ष, पत्र प्राप्ति के तीन दिन के अन्दर अधोहस्ताक्षरी कार्यालय में प्रस्तुत करना सुनिश्चित करें, कि क्या न उ0प्र0 नगर योजना एवं विकास अधिनियम-1973 की धारा-28 'क' (1) के अन्तर्गत सीलबन्द की कार्यवाही की जाये?

  
प्रभारी प्रवर्तन

उपस्थिति:- क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, भवन सं0 14, सेक्टर 3बी, आवास विकास सिकन्दरा योजना, आगरा को इस आशय से प्रेषित कि पर्यावरण एवं प्रदूषण अधिनियम के अन्तर्गत कार्यवाही करने का कष्ट करें।



  
21/05/24

  
प्रभारी प्रवर्तन



पत्रांक :- 340/डी/अ.नि./ 24-25

दिनांक:- 15/2/2024

'धारा-28 'क' (1) के अन्तर्गत सील से पूर्व कारण बताओं नोटिस'

प्रेषक,

प्रभारी प्रवर्तन,  
आगरा विकास प्राधिकरण,  
आगरा।

सेवा में,

श्री कमाल अहमद  
भूखण्ड संख्या-304/2, हरीपर्वत तृतीय,  
आजाद नगर, आगरा।

339/013/अ.नि.24-25  
342  
17/5/24  
15/2/24  
341  
15/2/24

विषय:- वाद संख्या-एन0एफ0एच0-3/वी0सी0/19/2023-24 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त वाद विषयक आप द्वारा स्थल पर पर दो मंजिला भवन पूर्व निर्मित एवं अध्यासित है। कोई स्वीकृति नहीं दिखाये जाने पर निर्माण के विरुद्ध उ0प्र0 नगर योजना एवं विकास अधिनियम-1973 की धारा-27 के अन्तर्गत कारण बताओ नोटिस दिनांक 05.02.2024 को प्रेषित कर तामील कराया गया। इस संबंध में आपको सुनवाई का अवसर प्रदान करते हुये दिनांक 19.02.2024 व 05.03.2024 नियत की गयी। नियत तिथि व समय पर आप उपस्थित नहीं हुये और न ही स्थल पर निर्मित भवन की स्वीकृति के संबंध में कोई साक्ष्य/अभिलेख प्रस्तुत किये गये है।

अतः आपको निर्देशित किया जाता है कि स्थल पर विद्यमान भवन की स्वीकृति से संबंधित साक्ष्य/अभिलेख सहित अपना पक्ष, पत्र प्राप्ति के तीन दिन के अन्दर अधोहस्ताक्षरी कार्यालय में प्रस्तुत करना सुनिश्चित करें, कि क्यो न उ0प्र0 नगर योजना एवं विकास अधिनियम-1973 की धारा-28'क' (1) के अन्तर्गत सीलबन्द की कार्यवाही की जाये?

प्रभारी प्रवर्तन

प्रतिलिपि:- क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, भवन सं0 14, सेक्टर 3बी, आवास विकास सिकन्दरा योजना, आगरा को इस आशय से प्रेषित कि पर्यावरण एवं प्रदूषण अधिनियम के अन्तर्गत कार्यवाही करने का कष्ट करें।



2/24  
शा. 05/24

प्रभारी प्रवर्तन



पत्रांक :- 342/डी/अ.नि./24-25

दिनांक:- 17/5/2024

'धारा-28 'क' (1) के अन्तर्गत सील से पूर्व कारण बताओं नोटिस'

प्रेषक,

प्रभारी प्रवर्तन,  
आगरा विकास प्राधिकरण,  
आगरा।

सेवा में,

श्री कमाल अहमद  
भूखण्ड संख्या-6सी/5/5/1, हरीपर्वत तृतीय,  
जेल रोड, आगरा।

339/अ.नि./अ.नि./24-25  
342  
DISTRICT  
13/5/24  
342/डी/अ.नि./24-25  
17/5/24

**विषय:-** वाद संख्या-एन0एफ0एच0-3/वी0सी0/14/2023-24 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त वाद विषयक आप द्वारा स्थल पर लगभग 200 वर्गगज में 2 मंजिल भवन निर्मित है। भवन में जूता फैक्ट्री संचालित किये जाने एवं स्थल पर कोई स्वीकृति नहीं दिखाये जाने पर निर्माण के विरुद्ध उ0प्र0 नगर योजना एवं विकास अधिनियम-1973 की धारा-27 के अन्तर्गत कारण बताओ नोटिस दिनांक 02.01.2024 को प्रेषित कर तामील कराया गया। इस संबंध में आपको सुनवाई का अवसर प्रदान करते हुये दिनांक 09.01.2024 व 20.01.2024 नियत की गयी। नियत तिथि व समय पर आप उपस्थित नहीं हुये और न ही स्थल पर निर्मित भवन की स्वीकृति के संबंध में कोई साक्ष्य/अभिलेख प्रस्तुत किये गये है।

अतः आपको निर्देशित किया जाता है कि स्थल पर विद्यमान निर्माण एवं संचालित गतिविधि की स्वीकृति से संबंधित साक्ष्य/अभिलेख सहित अपना पक्ष, पत्र प्राप्ति के तीन दिन के अन्दर अधोहस्ताक्षरी कार्यालय में प्रस्तुत करना सुनिश्चित करें, कि क्यो न उ0प्र0 नगर योजना एवं विकास अधिनियम-1973 की धारा-28'क' (1) के अन्तर्गत सीलबन्द की कार्यवाही की जाये?

*P.*  
प्रभारी प्रवर्तन  
*ac*

**प्रतिलिपि:-** क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, भवन सं0 14, सेक्टर 3बी, आवास विकास सिकन्दरा योजना, आगरा को इस आशय से प्रेषित कि पर्यावरण एवं प्रदूषण अधिनियम के अन्तर्गत कार्यवाही करने का कष्ट करें।



*R*

*XPC*  
2/5/24

*P.*  
प्रभारी प्रवर्तन  
*ac*

Office of Enforcement Division  
Agra Development Authority, Agra

Letter No.339/D/A.N./24-25  
Dated : 17.05.2024

SHOW CAUSE NOTICE PRIOR TO SEAL  
UNDER SECTION 28(a)(1)

From

The In-Charge Enforcement  
Agra Development Authority  
Agra.

To,

Mr. Kamal Ahmad  
Plot No.6-C/5/5/1  
Hariparvat Third  
Jail Road, Agra.

SUBJECT : In regard to Case No.NFH-3/  
VC/22/2023-24.

Sir,

Regarding the above case, a show cause notice was sent and served on 13.02.2024 under Section 27 of the UP-Town Planning and Development Act, 1973 against the construction of a market and factory in a pre-constructed building on a plot of about 500 square yards

and no approval was shown at the site. In this regard, the opponent was given an opportunity of hearing and the dates 26.02.2024 and 05.03.2024 were fixed. You did not appear on the fixed date and time and neither any evidence / record has been presented regarding the approval of the building constructed at the site.

It is; therefore, directed to you to ensure submission of your side relating to sanction for current construction and activities carried out at the site along with evidence/records within three days from the receipt of letter that as to why not initiate sealing proceeding under section 23(K)(1) of U.P. Urban Project and Development Act, 1973?

Sd\ -  
In-Charge Enforcement

Copy forwarded to Regional Officer, Regional Office, U.P. Pollution Control Board, Building No.14, Sector 3B, Awas Vikas Sikandra Project, Agra with the intent that please take action under Environment and Pollution Act.

Sd\ -  
In-Charge Enforcement

Office of Enforcement Division  
Agra Development Authority, Agra

Letter No.340/D/A.N./24-25  
Dated : 17.05.2024

SHOW CAUSE NOTICE PRIOR TO SEAL  
UNDER SECTION 28(a)(1)

From

The In-Charge Enforcement  
Agra Development Authority  
Agra.

To,

Mr. Kamal Ahmad  
Plot No.6-C/5/5/1  
Hariparvat Third  
Jail Road, Agra.

SUBJECT : In regard to Case No.NFH-3/  
VC/19/2023-24.

Sir,

Please inform that in the above-mentioned case,  
a two-storey building is already constructed and  
occupied by you at the site. As no approval was  
shown, a show cause notice was sent and  
served against the construction under Section  
27 of the UP-Town Planning and Development

Act, 1973 on 05.02.2024. In this regard, giving you an opportunity of hearing, the dates 19.02.2024 and 05.03.2024 were fixed. You did not appear on the fixed date and time nor have any evidence/records been presented regarding the approval of the building constructed at the site.

It is; therefore, directed to you to ensure submission of your side relating to sanction for current construction and activities carried out at the site along with evidence/records within three days from the receipt of letter that as to why not initiate sealing proceeding under section 23(K)(1) of U.P. Urban Project and Development Act, 1973?

Sd\ -  
In-Charge Enforcement

Copy forwarded to Regional Officer, Regional Office, U.P. Pollution Control Board, Building No.14, Sector 3B, Awas Vikas Sikandra Project, Agra with the intent that please take action under Environment and Pollution Act.

Sd\ -  
In-Charge Enforcement

Office of Enforcement Division  
Agra Development Authority, Agra

Letter No.342/D/A.N./24-25

Dated : 17.05.2024

SHOW CAUSE NOTICE PRIOR TO SEAL  
UNDER SECTION 28(a)(1)

From

The In-Charge Enforcement  
Agra Development Authority  
Agra.

To,

Mr. Kamal Ahmad  
Plot No.6-C/5/5/1  
Hariparvat Third  
Jail Road, Agra.

SUBJECT : In regard to Case No.NFH-3/  
VC/14/2023-24.

Sir,

You have constructed two storey building  
admeasuring 200 sq. yards at the site. In the  
building, upon running shoe factory and not  
showing any sanction at the site, Show Cause  
Notice dated 02.01.2024, under section 27 of

U.P. Urban Project and Development Act, 1973, has served by forwarding it. In this regard, by providing you hearing opportunity, dates 09.01.2024 and 20.01.2024 have fixed. You neither appeared on the date and time fixed nor have produced any evidence/records in regard to sanction of constructed building at the site.

It is, therefore, you are directed to ensure submission of your side relating to sanction for current construction and activities carried out at the site along with evidence/records within three days from the receipt of letter that as to why not initiate sealing proceeding under section 23(K)(1) of U.P. Urban Project and Development Act, 1973?

Sd\ -  
In-Charge Enforcement

Copy forwarded to Regional Officer, Regional Office, U.P. Pollution Control Board, Building No.14, Sector 3B, Awas Vikas Sikandra Project, Agra with the intent that please take action under Environment and Pollution Act.

Sd\ -  
In-Charge Enforcement

30प्र0 अल्पसंख्यक



اتر پردیش اقلیتی کمیشن

aauplko@gmail.com

शकील अहमद सिद्दीकी  
सचिव

U.P. COMMISSION FOR MINORITIES

609, इन्दिरा भवन, लखनऊ

609, Indra Bhawan, Lucknow. Ph/Fax : 0522-2287097

609, اندرا بهون, لکھنؤ

पत्रांक सं0: 62-सम्मन/अ0सं0आ0/2024-सा0-(02)84/2024

दिनांक 30/05/2024

(उत्तर प्रदेश अल्पसंख्यक आयोग अधिनियम, 1994 की धारा-9 की उपधारा-(3) के अन्तर्गत सम्मन)

सेवा में,

उपाध्यक्ष,  
आगरा विकास प्राधिकरण,  
आगरा।

विषय: सहायक अभियंता (प्रवर्तन) व प्रमारी प्रवर्तन, आगरा विकास प्राधिकरण आगरा द्वारा झूठी शिकायतों के जरिये प्रार्थी व प्रार्थी के परिवार को मानसिक शोषण करते हुए प्रताड़ित करना।

महोदय,

उपर्युक्त विषयक श्री कमाल अहमद पुत्र इकबाल अहमद, नि0-आजाद नगर, गली नं0: 5 के सामने सम्पत्ति सं0: 304/2 खन्दारी, जनपद-आगरा से प्राप्त प्रार्थना पत्र दिनांक 26.05.2024 की छायाप्रति संलग्न कर प्रेषित करते हुए अवगत कराना है कि प्रकरण में मा0 अध्यक्ष द्वारा निम्नलिखित बिन्दुओं पर आख्या उपलब्ध कराने की अपेक्षा की गयी है:-

1. प्रार्थी द्वारा अवगत कराया गया है कि उनके तथा उनके भतीजे के बीच सम्पत्ति संबंधी विवाद मा0 न्यायालय में विचाराधीन है जिसमें स्थगन आदेश भी पारित है। बावजूद इसके विपक्षी की झूठी शिकायतों के आधार पर आगरा विकास प्राधिकरण द्वारा प्रश्नगत सम्पत्ति पर प्रार्थी के कब्जे तथा निर्माण को अवैध बताकर लगातार नोटिस देते हुए सील किये जाने की धमकी दी जा रही है। प्रार्थी द्वारा यह भी अवगत कराया गया है कि उसने सभी नोटिसों का ससमय प्राधिकरण को जवाब दे दिया है तथा सभी तरीखों को प्राधिकरण के संबंधित अधिकारी के समक्ष उपस्थित हुआ है। यदि मामला मा0 न्यायालय में विचाराधीन है तथा न्यायालय द्वारा स्थगन आदेश भी पारित है तो आगरा विकास प्राधिकरण द्वारा किस आधार पर प्रार्थी को नोटिस जारी किया जा रहा है।
2. वादी द्वारा यह भी अवगत कराया गया है कि प्रश्नगत सम्पत्ति पर जो निर्माण कार्य है वह वर्ष 1961 का है, साक्ष्य के रूप में टेलीफोन का बिल, विद्युत बिल और नगर पालिका की रसीद की छायाप्रति उपलब्ध करायी गयी है। प्रार्थी का यह कहना है कि उक्त निर्माण पर उ0प्र0 नगर योजना एवं विकास अधिनियम, 1973 के प्रावधान लागू नहीं होते हैं क्योंकि निर्माण कार्य उक्त अधिनियम लागू होने के पूर्व का है। यदि निर्माण 1973 से पूर्व का है तो किस आधार पर वादी को नोटिस जारी किया जा रहा है।
3. वादी द्वारा यह भी अवगत कराया गया है कि जहा उसकी सम्पत्ति है आस पास 2000 घर, 250-300 दुकाने एवं 100-150 फेक्ट्री/गोदाम है जो सभी ADA अनएप्रूड भवनों में कार्यरत है। RTI के माध्यम से इस तथ्य की पुष्टि भी हुई है। यदि आस-पास ADA द्वारा अनएप्रूड निर्माण है तो केवल वादी को ही नोटिस किस आधार पर निर्गत किया गया है।



4. प्रार्थी द्वारा यह भी अवगत कराया गया है कि अल्पसंख्यक होने के नाते विकास प्राधिकरण द्वारा बार-बार नोटिस जारी करके प्रार्थी का उत्पीडन किया जा रहा है जबकि सम्पत्ति संबंधी विभिन्न वाद मा0 न्यायालय में विचाराधीन है। इस संबंध में स्थिति स्पष्ट करें।
5. राजस्व विभाग के विभिन्न शासनादेशों में विभागाध्यक्षों को यह दिशा-निर्देश निर्गत किये गये है कि निजी सम्पत्ति के ऐसे मामले जिसमें वाद मा0 न्यायालय में विचाराधीन हो अथवा न्यायालय द्वारा स्थगन आदेश पारित किये गये हो तो ऐसे प्रकरणों में प्रार्थना पत्र प्राप्त होने पर कोई प्रशासनिक आदेश पारित न किया जाये। उक्त शासनादेश को नजरअंदाज करते हुए बार-बार प्रार्थी को नोटिस किस आधार पर जारी किया जा रहा है।
6. जबतक प्रकरण मा0 आयोग में विचाराधीन है तबतक के लिये प्रार्थी को आपके कार्यालय से निर्गत किये गये कारण बताओ नोटिस संख्या-339/डी/अ.नि./23-24, नोटिस संख्या-340/डी/अ.नि./24-25, नोटिस संख्या-342/डी/अ.नि./24-25 पर अगले आदेशों तक कार्यवाही शिथिल किये जाने की संस्तुति की जाती है।

मा0 अध्यक्ष द्वारा प्रकरण में दिनांक 11.06.2024 को सुनवाई निर्धारित की गयी है। कृपया उक्त बिन्दुओं पर आख्या सहित सहायक अभियंता (प्रवर्तन) प्रभारी प्रवर्तन, आगरा विकास प्राधिकरण एवं संबंधित अवर अभियंता को साक्ष्य हेतु आयोग के समक्ष दिनांक 11.06.2024 को अपराह्न 12-30 बजे उपस्थित होने के लिये निर्देशित करने का कष्ट करें।

2-उल्लेखनीय है कि उत्तर प्रदेश अल्पसंख्यक आयोग अधिनियम-1994 की धारा-15 के अन्तर्गत आयोग के किसी आदेश या निर्देश की अवहेलना करना भारतीय दण्ड संहिता-1860 (अधिनियम सं0-45 सन् 1860 की धारा-174, 175, 176, 178, 179 वा 180) के अन्तर्गत दण्डनीय अपराध है।

3-प्रश्नगत सम्मन आज सन् 2024 ई0 के 05 मास के 30 दिवस को स्व-हस्ताक्षरित और आयोग की मुद्रा के साथ निर्गत किया गया।  
संलग्नक : यथोपरि।



आज्ञा से,  
शकील अहमद सिद्दीकी  
सचिव  
Hq

प्रतिलिपि :

- श्री कमाल अहमद पुत्र इकबाल अहमद,  
नि0-आजाद नगर, गली नं0: 5 के सामने  
सम्पत्ति सं0: 304/2 खन्दारी, जनपद-आगरा।



U.P. COMMISSION FOR MINORITIES  
609, Indra Bhawan, Lucknow  
Phone/Fax : 0522-2287097

Shakeel Ahmad Siddiqui  
Secretary

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Letter No.62-Summon/M.C./2024-S-(02)64/2024  
Dated : 30.05.2024

SUMMON UNDER SUB-SECTION (3) OF SECTION 9  
OF UTTAR PRADESH MINORITY COMMISSION

To,

The Vice President  
Agra Development Authority  
Agra.

SUBJECT : Committing harassment of Applicant and his family members by torturing mentally by Assistant Engineer (Enforcement) and In-Charge Enforcement, Agra Development Authority, Agra through false complaints.

Sir,

By enclosing the copy of application dated 26.05.2024 of the above subject matter, received from Mr. Kamal Ahmad son of Mr. Iqbal Ahmad resident of Property No.304/2, Khndari, In front of Azad Nagar Gali No.5, District Agra, and

forwarding the same, this is to inform you that in the matter, Hon'ble President has expected to provide report on following points :

1. The Applicant has informed that property dispute, between him and his nephew, is pending before Hon'ble Court, wherein stay order has also been passed. Despite this, on the basis of false complaints of opposite party, Agra Development Authority is threatening to seal the property in question by serving notice continuously by stating his possession and construction illegal over it. The Applicant has also been informed that he has replied all notices within stipulated period and has appeared on all dates before the concerned officer of the Authority. If the matter is pending before the Hon'ble Court and stay order has also been passed by the court, then on what basis notice is being issued to the Applicant by Agra Development Authority.

2. The Applicant has also informed that the construction, over the property in question, was carried out in the year 1961 and copies of telephone bill, electricity bill and receipt of Municipal Corporation are provided as evidence. The Applicant has stated that provisions of Uttar Pradesh Urban Planning & Development Act, 1973 do apply on the said construction, because construction was carried out prior to implementation of said Act. If the construction is prior to 1973, on what basis notice is being issued to the Applicant.
3. The Complainant has also informed that where his property is situated, around 2000 houses, 250-300 shops and 100-150 factory/godown are situated nearby it and all are working in ADA's unapproved building. This fact has also been confirmed through RTI. If unapproved construction, by ADA,

exists nearby, then on what basis notice has issued only to the Applicant.

4. The Applicant has also informed that being a minority, Development Authority is harassing the Applicant by issuing notice again and again, whereas many matters, relating to the property, are pending before the Hon'ble Court. In this regard, please clarify status.
5. In various government orders of Revenue Department, department heads have issued this guidelines that those matters of personal property, wherein case is pending in the court or court has passed stay order, upon receipt of application, in such matters no administrative order may kindly be passed. By avoiding said Government Order, on what basis notice is being issued again and again to the Applicant.

6. Unless and until the matter is pending before Hon'ble Commission, it is recommended to stay action in respect of Show Cause Notice No.339/D/A.N/23-24, Notice No.340/D/A.N./24-25 and Notice No.342/D/A.N./24-25, issued to the Applicant from your office, till further orders.

In the matter, Hon'ble President has fixed date of hearing on 11.06.2024. Please direct the Assistant Engineer (Enforcement), In-Charge Enforcement, Agra Development Authority along with report on the said points and concerned Junior Engineer to appear along with evidence before the Commission on 11.06.2024 at 12.30PM (noon).

2. It is noticeable that under section 15 of Uttar Pradesh Minority Commission Act, 1994, violation of any order or direction of the Commission is punishable offence under sections 174/175/176/178/179 & 180 of Indian Penal Code, 1860 (Act No.45 of 1860).

3. The questioned summon has issued today on 30<sup>th</sup> day of 05<sup>th</sup> month of 2024 under self-signed and seal of the Commission.

Enclosure : As above.

By order

Sd\ -  
(Shakeel Ahmad Siddiqui)  
Secretary

Copy to :

Mr. Kamal Ahmad son of Mr. Iqbal Ahmad  
Resident of Azad Nagar, In front of Gali No.5  
Property No.304/2, Khandari, District Agra.

*Shakeel*

**TRUE COPY**



कार्यालय प्रवर्तन-अनुभाग  
आगरा विकास प्राधिकरण, आगरा।

पत्रांक :- 2204 / डी/अ0नि0/24-25

दिनांक :- 21/11/24

प्रेषक,

प्रमारी प्रवर्तन,  
आगरा विकास प्राधिकरण,  
आगरा।

सेवा में,

सचिव,  
उ0प्र0 अल्प संख्यक आयोग,  
609 इन्दिरा भवन,  
लखनऊ।


विषय : पत्रांक संख्या 62-सम्मन/अ0सं0आ0/2024/सा0-सा-(02)64/2024 दिनांक 30.05.2024 में दिये गये निर्देशों के सम्बन्ध में।

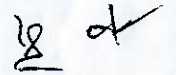
महोदय,

कृपया अपने उपरोक्त विषयांकित पत्रांक का संदर्भ लेने का कष्ट करें जिसमें श्री कमाल अहमद पुत्र श्री इकबाल अहमद, निवासी आजाद नगर गली नं0-5 के सामने सम्पत्ति संख्या-304/2 खंदारी, आगरा से प्राप्त प्रार्थना-पत्र दिनांक 26.05.2024 के क्रम में बिन्दु संख्या-6 में आप द्वारा यह निर्देश दिये गये कि, "जब तक प्रकरण मा0 आयोग में विचाराधीन है तब तक के लिये प्रार्थी को आपके कार्यालय से निर्गत किये गये कारण बताओ नोटिस संख्या-339/डी/अ0नि0/23-24, नोटिस संख्या-340/डी/अनिप0/24-25, नोटिस संख्या-342/ डी/अ0नि0/24-25 पर अगले आदेशों तक कार्यवाही शिथिल किये जाने की संस्तुति की जाती है।" प्रकरण में साक्ष्य हेतु आयोग के समक्ष नियत दिनांक 11.06.2024 को प्राधिकरण के सम्बन्धित अधिकारी उपस्थित हुए थे। किन्तु वर्तमान तक आयोग द्वारा बिन्दु संख्या-6 के क्रम में कोई निर्देश/आदेश प्राधिकरण को प्राप्त नहीं हुए हैं। प्रकरण में निरंतर शिकायत प्राप्त हो रही है, जिनका निस्तारण किया जाना है।

अतः कृपया उक्त प्रकरण के सम्बन्ध में अद्यतन स्थिति से अवगत कराने का कष्ट करें जिससे शिकायतों का निस्तारण हेतु अग्रतर कार्यवाही की जा सके।

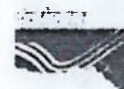
भवदीय

  
प्रमारी प्रवर्तन  
आगरा विकास प्राधिकरण,  
आगरा।





2204/डी/अ0नि0/24-25  
21/11/24





Office of Enforcement Division  
Agra Development Authority

Letter No.2204/D/A.N./24-25

Dated : 21.11.2024

From

In-Charge Enforcement  
Agra Development Authority  
Agra.

To,

The Secretary  
U.P. Minority Commission  
609, Indira Bhawan  
Lucknow.

SUBJECT : In regard to direction given in  
Letter No.62-Summon/A.S.A./  
2024/S-S-(02)64/2024 dated  
30.05.2024.

Sir,

Kindly take reference of your above subject  
letter, wherein in respect of letter dated  
26.05.2024, received from Mr. Kamal Ahmad  
son of Mr. Iqbal Ahmad resident of Property  
No.304/2, Khndari, In front of Azad Nagar Gali  
No.5, Agra, you have given directions that “unless

and until the matter is pending before Hon'ble Commission, it is recommended to stay action in respect of Show Cause Notice No.339/D/A.N./23-24, Notice No.340/D/A.N./24-25 and Notice No.342/D/A.N./24-25, issued to the Applicant from your office, till further orders". The concerned officials of the Authority were appeared on the date fixed, 11.06.2024 before the Commission for evidence in the matter, but, no direction/order in respect of Point No.6 has been received from the Commission to the Authority till date. In the matter complains are being received continuously which are to be disposed of.

Therefore, please inform updated status in respect of the said matter, so that further action could be taken for disposal of the complaints.

Yours' sincerely

Sd\  
In-Charge Enforcement  
Agra Development Authority  
Agra

*Shivani*

**TRUE COPY**

**38****Proof of Service**

Vardharma Chambers &lt;vardharma@gmail.com&gt;

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**Advance Service of Reply in O.A. No. 1329/2024 Abdul Qadir Vs State Of Uttar Pradesh**

1 message

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**Vardharma Chambers** <vardharma@gmail.com>  
To: kadir Khan094@gmail.com  
Cc: Somesh Tiwari <tiwari.somesh96@gmail.com>

Tue, Feb 4, 2025 at 2:05 PM

Dear Sir,

Kindly find the attached copy of Reply Affidavit on Behalf of Respondent No. 4 Agra Development Authority in O.A. No. 1329/2024 Abdul Qadir Vs State Of Uttar Pradesh.

Regards,

**SOMESH TIWARI**  
***VARDHARMA CHAMBERS***  
*11 & 11A Golf Apartments*  
**Golf Links, New Delhi- 110003**  
**Mob: +91 8076414398**



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 **Final Abdul Qadir Reply R4 NGT.pdf**  
3926K